

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-513**  
IB-726/ND/2022

**IN THE MATTER OF:**

Intec Capital Ltd.

**Vs.**

M/s. Davinder Singh Chawla

....Applicant

....Respondent

**SECTION**

U/s 95 of IBC

Order delivered on 16.11.2022

**CORAM:**

**JUSTICE TELAPROLU RAJANI,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Adv Dhruv Parwal

For the Respondent

: Prateek Kumar Jha (Proxy Counsel) for Ayush Puri  
Adv.

**ORDER**

We have the Counsel for Petitioner. Limited notice has been issued to the Personal Guarantor and the Counsel for Personal Guarantor has appeared. Order in this matter is **reserved**.

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

Md Saddam

-Sd-

**(JUSTICE TELAPROLU RAJANI)**  
**MEMBER (J)**